

gapuram, Ranipet and Arcot areas are greatly hit by non-supply of drinking water since water is supplied once in four days by the Municipal Authorities. The ground water table has gone below 400 ft. to 500 ft. Therefore, any individual who comes forward to sink bore pump for domestic purpose should be encouraged and given a subsidy of Rs. 10,000/- through the State Government.

I, would, therefore, request the hon. Irrigation Minister to grant necessary funds to Tamil Nadu Government for sinking giant borewells in the affected area on a war footing to enable people to get drinking water. I would also request the Minister to take up the matter with the Karnataka Government to release water to Palar river from Pedamangalam reservoir at least for a month to tide over the present water crisis.

- (ix) **Need to establish centrally sponsored Medical College, Regional Engineering College or IIT either at Goalpara or Dhubri in Assam**

SHRI NURUL ISLAM (Dhubri): Sir, The lower Assam zone is highly backward in all respects, It is urged upon the Government to include proposals in the 8th Plan for establishment of a centrally sponsored Medical College, a Regional Engineering College or a Complex of the proposed IITs in Assam either at Goalpara or at Dhubri at the earliest.

14.59 hrs.

FINANCE (NO.2) BILL-Contd.

MR. CHAIRMAN: We now take up further discussion on the Finance Bill moved by Shri Manmohan Singh on 11 September, 1991. Shri Girdhari Lal Bhargava was on his feet. He has already taken five minutes. He may continue his submission.

SHRI RAM NAIK (Bombay North): Sir, I am on a point of order. Yesterday evening when the Finance Minister read his state-

ment - which was a very lengthy statement - I raised a point of order saying that this is a very lengthy statement. We must get a full text of his speech and also the amendments in time so that we can study and we can give further amendments about the amendments which he is suggesting. The Speaker appreciated what I said and the Speaker ruled that arrangements would be made to supply the text.

MR. CHAIRMAN: The Speaker was in the chair.

15.00 hrs.

(Interruptions)

SHRI RAM NAIK: Yes, Sir. The Speaker said that arrangement will be made to provide the text of the speech so that we can understand the amendments. I had also requested that the amendments also should come to us because seventy-eighty amendments are suggested and if we get them at 8.30 to 9 o'clock in the night, we are already tired. In spite of all that, we did not get copy of Finance Minister's speech. Now, the Press has got it — and I have no objection that the Press got it because through that the information was passed on to all the readers - but we are the Members and we have to ask the Speaker direct. In the morning when I came here, I went again to the Speaker and got the copy at 11.47 a.m. Is it the way the Government should work, Sir?

MR. CHAIRMAN (Rao Ram Singh): When Mr. Speaker has given the ruling, then I hereby direct that the Government will please provide copies of the speech of the Finance Minister.

SHRI RAM NAIK: At least the Government should express its regret, Sir.

[Translation]

SHRI MURLI DEORA (Bombay South): Why did you not say earlier?

(Interruptions)